

**National Company Law Tribunal  
Allahabad Bench**

CA NO.166/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017

NAME OF THE COMPANY: *IDBI Bank Vs Jaypee Infratech Ltd*  
SECTION OF THE COMPANIES ACT: *U/S 24 (5) R/W 22 of I & B code*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>
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1.

2.

CA NO.166/2017

**Mention order**

Advocate Sh. Abhishek Anand representing the IRP Anuj Jain files the present application seeking certain direction from this Court in respect of dispensation with notices to the FDs holders and other unsecured creditors/stake holders. Since, being a sensitive issue have public importance. We feel appropriate to issue notice to the Insolvency & Bankruptcy Board of India (I & B Section), Ministry of Corporate Affairs, Government of India through the office of *Ld. ASG Allahabad* High Court to nominate counsel to assist the court on such legal issue. Further, a notice be also issued to the RD (NR), through the office of RD.

The matter be listed for hearing on 1<sup>st</sup> September, 2017.

————— *Sd* —————

**Dated: 30.08.2017**

**Shri H.P. Chaturvedi (Member (Judicial))**

Typed by  
Kavya Prakash